

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 76378 of 2019

(On behalf appellant)

(Arising out of Order-in-Original No.46/COMMR/ST-II/KOL/2018-19 dated 28.02.2019 passed by Commissioner of CGST & CX Kolkata)

M/s Sircar Security Allied Services Pvt. Ltd.

GF-22/263A, Jodhpur Garden, Kolkata-700 045.

Appellant

VERSUS

Commissioner of CGST & CX, Kolkata

180, Rajdanga Main Road, Kolkata-700 107.

Respondent

APPEARANCE :

None for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75925/2025 ..

DATE OF HEARING : 16.04.2025

DATE OF DECISION : 16.04.2025

Per K.Anpazhakan :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**